

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H.R. BHARDWAJ): (a) to (c): During the last 3 years ending 31.3.1992, one prosecution under Sec. 113 of the Companies Act has been filed.

Limited (SHCIL), in its Annual Report for the year ending 31.3.1991, stated that the age-wise analysis of securities pending registration beyond the statutory period of two months prescribed under Section 113 of the Companies Act, 1956 was as under:-

The Stock Holding Corporation of India

No. of companies wherein securities are pending registration Delay of—

more than 180 days	71 companies
more than 150 days	25 companies
more than 120 days	100 companies
more than 90 days	118 companies
more than 60 days	175 companies
Total:	489 companies

The actual number of companies involved in delay, as per records of SHCIL, was 289 companies (200 companies are figuring in delays of different periods). The Department of Company Affairs ordered inspection of share transfer records of these companies in June, 1992 and for filing prosecutions under Section 113(2) of the Act. So far, inspection reports of 111 companies have been received by the Department, out of which no delay in transfer of shares was noticed in respect of 31 companies. The Department has ordered prosecutions under Section 113 of the Act in respect of 57 companies and no action was considered necessary in the facts and circumstances and minor delays involved in respect of the remaining companies. Further, prosecution has been filed under Section 113 of the Act against 4 companies during the period from 1-4-1992 and onwards arising out of the routine inspections under Section 209A of the Act.

[*Traslation*]

Prices of Fertilizers

356. SHRIMATI KESHARBAI SONAJI KSHIRSAGAR: Will the PRIME MINISTER be pleased to state:

(a) whether as a consequence of the rise in prices of gas during the last two years, the per-unit production cost of Urea, Super-Phosphate and Potash has also gone up;

(b) whether the Government have approved a new company of Tata and Birla which is likely to start to sell Urea on increased rates; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (DR. CHINTA MOHAN): (a) The per

unit production cost of urea has increased in gas based urea plants due to rise in price of gas since January, 1992. Gas is not utilised for the manufacture of Single Super-phosphate. Potash is not produced in the country.

(b) and (c) M/s. Tata Chemicals Ltd (Promoted by Tatas) and M/s Chambal Fertilizers and Chemicals Ltd (promoted by Birlas) are implementing Babrala (U P) and Gadepan (Rajasthan) projects respectively, for production of urea. These projects are likely to start production during 1993-94. As the price of urea is controlled at present, the sale price to farmers cannot exceed the statutory price prescribed by the Government.

(English)

Import of Palmolein

357 SHRIMATI VASUNDHARA RAJE

<i>Financial year</i>	<i>Import</i>
1989-90	2.93 lakhs MTs
1990-91	5.38 Lakh MTs
1991-92	1.07 Lakh MTs

(c) and (d) Import of edible oils depends on a number of factors, such as gap between demand and supply, prices of oil in domestic as well as international market, prospects of future crops of edible oilseeds etc. During the financial year 1992-93, a quantity of 0.30 lakh MTs has already been imported till 15.11.1992.

Decanalisation of DAP Import

358 SHRI SANAT KUMAR MANDAL

Will the PRIME MINISTER be pleased to state

(a) whether there has been shortage of palmolein in the country,

(b) if so, the quantum of palmolein imported during each of the last three years,

(c) whether the Government propose to increase the import of palmolein in view of its growing demand and

(d) if so, the details thereof for the year 1992-93?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI KAMALUDDIN AHMED) (a) and (b) No, Sir. The quantity of palmolein imported during the last three years is as under.

Will the PRIME MINISTER be pleased to state

(a) the impact of decanalisation of di ammonium phosphate import on domestic industry and

(b) the reaction of the Government to the pressure by U.S. based multinational fertilizer lobby as reported in daily 'Financial Express' dated September 27, 1992?